

1.3.91

(4)

Mr V R Ramachandran Nair for the applicant.

Mr Ajit Narayanan, ACGSC for respondents by proxy
(Mr Krishnakumar)

Heard the learned counsel for both the parties.

Admit.

Learned counsel for the respondents undertakes to file counter affidavit within 3 weeks by serving copy on the applicants who may file rejoinder, if any, within 1 week thereafter.

List for final hearing on 5.4.91.

Since the selection test is being held in May, 1991 the question of granting interim relief does not arise as the case is being listed for final hearing well before that date.

My Sd/
1.3.91

NVK & ND

Mr. V R Ramachandran Nair for the applicant
Mr. Ajit Narayanan ACGSC for respondents by proxy

The respondents have not filed reply yet. They seek more time. Call list for 1.R. on 22.4.91 for final hearing if reply is filed before that time. If no reply is filed.

My Sd/
5/4/91

NVK & ND

Mr. V R Ramachandran Nair for the applicant

Mr. V. Ajit Narayanan, ACGSC for respondents

Respondents seek more time to file reply. In any case reply to be filed within one month with a copy to the counsel for the applicant who may file rejoinder if any within two weeks thereafter. List for final hearing on 24.6.91.

Copy of the order be given to counsel for the respondents by hand.

My Sd/

13

Pr 22/4
Mr. m/s
J.D. 18/6/91
24/4/91
3

294

SPM & ND

Mr. V R Ramachandran Nair for the applicant
Mr. Ajith Narayanan ACGSC for respondents

The learned counsel for the respondents seeks some time to file counter affidavit and undertakes to do so within four weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within two weeks thereafter. List for final hearing on 13.8.91.

24.6.91

13.8.91

SPM&AVH

Mr. VR Ramachandran Nair-for applicant.
Mr. Ajith Narayanan-for respondents.

The learned counsel for the respondents wishes to file counter affidavit. He may do so within four weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within one week thereafter.

List for final hearing on 7th October, 1991.

✓ Sd/-

13.8.91

(14)

NVK & ND

MX None for the applicant
Mr. Ajith Narayanan for respondents

Respondents have not filed reply. They are given last opportunity to file reply. Reply is to be filed within three weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within one week thereafter. List for final hearing on 12.11.91.

7.10.91

NVK & ND

The learned counsel for the respondents submits that in the O.A.s listed from Sl. No. 14 to 39 in today's cause list which includes the present application they propose to file a common reply. For this they seek 3 weeks time. We grant 3 weeks time to file and two weeks for the applicant to file rejoinder, if any, thereafter on the receipt of the copy of the reply.

Let this case be listed for completion of pleadings before Registrar on 17/12/91.

12/11/91

Both sides present.

Counsel for respondents submits that a joint counter affidavit will be filed in all these cases within 2 weeks. Counsel for applicant may file rejoinder within one week. Call on 31.1.92.

17.12.91.

SC

None opposed.

Several

No counter has been filed despite opportunities. Accordingly list before the Bench for further directions on 2.1.92.

31.1.92.

27.2.92

SPM&AVH

Mr.Rajendran Nair/Ramakumar th.proxy
Sugunapalan th.proxy/Ajith Narayanan

Heard. M.P. allowed. Counteraffidavit
mentioned therein will be relevant for this case
also. Heard in part. List for further hearing on
28.2. (AN).

27.2.92

28.2.92 (counsel as above)

We have heard the arguments of the learned
counsel for both the parties. In the interest of justice
and considering that a vital question in all these
cases are involved we have admitted all the applica-
tions and condone the delay if there has been in any
one of them. In certain cases we are told that re-
presentations are not been filed. Considering that
the issues involved are identical we need not delay
the matters in this application by going through the
formality of requiring applicants to file a representation
especially when identical applications are pending
before us.

Accordingly the objection regarding non-
submission of representation is also overruled.

JUDGMENT ON 31.3.92.

AVH

28.2.92

2
NVK & ND

for 12/12
The learned counsel for the respondents submits that in the O.A.s listed from Sl. No. 14 to 39 in today's cause list which includes the present application they propose to file a common reply. For this they seek 3 weeks time. We grant 3 weeks time to file and two weeks for the applicant to file rejoinder, if any, thereafter on the receipt of the copy of the reply.

CNF

Let this case be listed for completion of pleadings before Registrar on 17/12/91.

JK
12/11/91

RC

Both sides present.

Counsel for respondents submits that a joint counter affidavit will be filed in all those cases within 3 weeks. Counsel for applicant may file rejoinder within one week. Call on 31.1.92.

JK
17.12.91.

RC

None opposed.

counsel

No counter has been filed despite opportunity. Accordingly list before the bench for further directions on 2.1.92.

JK
31.1.92.

OF 294 (9)

27.2.92

SPM&AVH

Mr. Rajendran Nair/Ramakumar th.proxy
Sugunapalan th.proxy/Ajith Narayanan

Heard. M.P. allowed. Counteraffidavit
mentioned therein will be relevant for this case
also. Heard in part. List for further hearing on
28.2. (AN) *Sh*

28.2.92 (counsel as above)

We have heard the arguments of the learned
counsel for both the parties. In the interest of justice
and considering that a vital question in all these
cases are involved we have admitted all the applica-
tions and condone the delay if there has been in any
one of them. In certain cases we are told that re-
presentations are not been filed. Considering that
the issues involved are identical we need not delay
the matters in this application by going through the
formality of requiring applicants to file a representation
especially when identical applications are pending
before us.

Accordingly the objection regarding non-
submission of representation is also overruled.

JUDGMENT ON 31.3.92.

AVH

28.2.92

21.4.92

SPM + AVH

Orders pronounced in open court.

Sh
21.4.92